**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION 19 of 2025

IN THE MATTER OF: -

Jagdish & Ors. …Applicant

Versus

State of Uttar Pradesh & Ors. …Respondent(s)

NDOH-06.05.2025

INDEX

S.NO.	PARTICULARS	PAGE NOS.
1	Response on behalf of Uttar Pradesh Pollution Control Board in compliance to the order dated 24.01.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi	**1-2**
2	**ANNEXURE No. 1** A true copy of the inspection report dated 28.03.2025 along with the photograph	**3-5**

Uttar Pradesh Polution Control Board

Through

AMIT SHUKLA, ADVOCATE
Office at : D-54, Sector-48
NOIDA – 201303
Ph. No. 9999933220; 9999333220
Email: amit.shukla@lexweb.in

Date: 01.05.2025
Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 19/2025

(I.A. No. 34/2025)

IN THE MATTER OF:

JAGDISH & ORS. ..... APPLICANTS

VS

State of Uttar Pradesh & Ors. ..... RESPONDENTS

Responseon behalf of Uttar Pradesh Pollution Control Board in compliance to the order dated 24.01.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

I, Rajendra Prasad, aged about 48 years, posted as Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Firozabad, do hereby solemnly affirm and state on oath as under:

1. That the matter is related to the explosion in the house at Naushera Village, Tehsil-Shikohabad, District Firozabad (hereinafter referred to as "premises") wherein the storage of firecrackers is done illegally. The grievance of the applicants is to compensatethem on account of fire/explosion in the premises which results to fatalities to life and damage to the property.
2. That the matter was taken up before the Hon'ble National Green Tribunal (Hon'ble Tribunal) on 24.01.2025, wherein the Hon'ble Tribunal was pleased to pass the order,relevant portion of the said order is reproduced below: -

".....4. Issue notice to the respondents for filing their response/reply byway of affidavit at least one week before the next date of hearing throughe-filing. If any respondent directly

files the reply without routing itthrough his advocate, then the said respondent will remain virtuallypresent to assist the Tribunal……".

3. That in compliance to the directions of Hon'ble Tribunal's order referred above, the inspection of the said premises conducted by officials of Regional Office, Uttar Pradesh Pollution Control Board, Firozabad on 28.03.2025. During the said inspection, it was found that the place where the illegal storage of fire crackers was done was not registered as an industrial unit. It is further stated that the above activity was not being done in the shape of industry. Further, for storing of firecrackers in the premises no valid consent / NOC were obtained from the U.P. Pollution Control Board (UPPCB). Furthermore, the house where explosion took place was destroyed. A copy of inspection report dated 28.03.2025 along with the photo is annexed herewith as Annexure-1.

4. That the said activity i.e. storage of fire cracker in residential area was carried out illegally that is not covered in industrial activity.It is also stated that at present, no such storage work of firecrackers is being carried out.

Therefore, it is most humbly prayed that this Hon'ble tribunal may be very kindly pleased to take this affidavit on record and pass such order as may deem fir and proper.

DEPONENT

VERIFICATION:-

Verified at Firozabad on this 1st day of May, 2025 and that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

ANNEXURE A/1

3

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0– 19/2025 (आई0 ए0 नं0– 34/2025) जगदीश व अन्य बनाम स्टेट ऑफ यू0पी0 एवं अन्य में दिनांक 24.01.2025 को पारित आदेश के अनुपालन में आख्या।

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0– 19/2025 (आई0 ए0 नं0– 34/2025) जगदीश व अन्य बनाम स्टेट ऑफ यू0पी0 एवं अन्य में दिनांक 24.01.2025 को पारित आदेश के अंश निम्नवत है–

"....1. In this original application, Applicants No. 1 and 2 are claiming compensation on account of the death of their sons and daughters in the explosion in illegal firecracker factory operating in Naushera village under Shikohabad Police Station of District Firozabad, Uttar Pradesh. All the applicants are claiming compensation on account of the damage caused to their property due to the said explosion.

2. Learned Counsel for the applicant has pointed out that 5 children had died in that accident which includes the son of the Applicant No. 1 and the son and daughter of the Applicant No. 2. He submits that the firecracker manufacturing unit was operating and there was a godown illegally set up in the residential area without any environmental and other requisite clearances. He submits that after the incident, the FIR has also been registered against those responsible for illegally running the firecracker unit. He has placed reliance upon the order of the Tribunal dated 11.06.2021 passed in O.A. No. 44/2021 and has submitted that the Tribunal has awarded the compensation of ₹20 Lakhs to the family members of the deceased in the similar incident of firecracker factory blast and has also awarded compensation to the injured in such incident and the said order is still holding the field and has not been set aside by any higher Court.

3. Learned Counsel for the applicant, has also pointed out that compensation of Rs. 4 lakh has been awarded to the family members of the deceased person but the said compensation is highly inadequate and not in accordance with the order of the Tribunal.

4. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

5. Ms. Priyanka Swami, Adv accepts notice on behalf of Respondent No. 1 State of U.P. and Respondent No. 3 DM, Firozabad and seeks four weeks time to file the reply. Let a complete set of O.A. along with I.A. be supplied by the Counsel for the Application to the Counsel for Respondent No. 1 and 3 within three days.

6. Applicant is directed to serve the Respondents no. 2 and 4 and file affidavit of service at least one week before the next date of hearing.

7. List on 06.05.2025. ....."

उपरोक्त के आलोक में विवरण/ आख्या निम्नवत् हैः–

1. दिनांक– 16.09.2024 को ग्राम– नौशहरा, तहसील– शिकोहाबाद, जनपद– फिरोजाबाद के आबादी क्षेत्र में ब्लास्ट होने एवं ब्लास्ट से मकान क्षतिग्रस्त होने सम्बन्धी सूचना विभिन्न समाचार–पत्रों में प्रकाशित हुयी। समाचार–पत्र में सूचना प्रकाशित होने के पश्चात जन सामान्य को जानकारी में आया कि ग्राम– नौशहरा, तहसील– शिकोहाबाद, जनपद– फिरोजाबाद की आबादी क्षेत्र में स्थित मकान में रखी हुयी पटाखा बनाने की सामग्री (बारूद) में विस्फोट होने से सम्बन्धित मकान व आस–पास के लोगों के मकान क्षतिग्रस्त हो गये तथा मृत्यु हो गयी है।
2. ग्राम– नौशहरा, तहसील– शिकोहाबाद, जनपद– फिरोजाबाद के आबादी क्षेत्र में स्थित मकान में अवैध रूप से पटाखा बनाने की सामग्री (बारूद) आदि का भण्डारण किया गया था, जो कि औद्योगिक इकाई की श्रेणी में पंजीकृत नहीं थी। उक्त स्थल पर पटाखा बनाने की सामग्री (बारूद)

के भण्डारण आदि कार्य हेतु उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (यथासंशोधित) में वर्णित प्राविधानों के अन्तर्गत स्थापनार्थ अथवा संचालनार्थ अनापत्ति प्रमाण पत्र/सहमति (जल एवं वायु) आदेश प्राप्त किये जाने हेतु न तो आवेदन किया गया और ना ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से अनापत्ति प्रमाण पत्र एवं सहमति (जल एवं वायु) आदेश प्राप्त किया गया।

3. जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (यथासंशोधित), द मैन्युफैक्चर, स्टोरेज एण्ड इम्पोर्ट ऑफ हैजार्ड्स केमिकल रूल्स, 1989 के प्राविधानों तथा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा जारी निर्देश पत्र दिनांक– 07.11.2017 का अनुपालन नहीं कराये जाने के सम्बन्ध में आवेदक द्वारा किये गये उल्लेख के क्रम में अवगत कराना है कि आर्गनाइज्ड औद्योगिक इकाई नहीं होने के कारण तथा स्थल पर अवैध रूप से किये गये पटाखा बनाने की सामग्री (बारूद) भण्डारण आदि कार्य हेतु कतिपय भण्डारणकर्ता/भवन स्वामी द्वारा उ0प्र0 प्रदूषण नियन्त्रण बोर्ड को सूचना नहीं दी गयी थी।
4. ब्लास्ट में मृतक एवं घायल को सहायता क्षतिपूर्ति दिये जाने हेतु आवेदक द्वारा किया गया अनुरोध प्रश्नगत अवैध पटाखा बनाने की सामग्री/विस्फोटक सामग्री (बारूद) के भण्डारण हेतु भण्डारणकर्ता द्वारा जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (यथासंशोधित), द मैन्युफैक्चर, स्टोरेज एण्ड इम्पोर्ट ऑफ हैजार्ड्स केमिकल रूल्स, 1989 के आज्ञापक प्राविधानों के अन्तर्गत स्थापनार्थ व संचालनार्थ सहमति प्राप्त न किये जाने, भवन स्वामी द्वारा भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचना न दिये जाने के कारण ब्लास्ट में मृतक एवं घायल को सहायता क्षतिपूर्ति देयता उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सम्बन्धित नहीं है।
5. स्थल का निरीक्षण दिनांक– 28.03.2025 को किया गया। वर्तमान में उक्त स्थल पर बारूद भण्डारण आदि से सम्बन्धित कोई भी कार्य नहीं किया जा रहा है। स्थल पर मकान हेतु दीवार का निर्माण किया जाता पाया गया। स्थल का फोटोग्राफ संलग्न है।

उपरोक्त तथ्यों के आलोक में माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0– 19/2025 (आई0 ए0 नं0– 34/2025) जगदीश व अन्य बनाम स्टेट ऑफ यू0पी0 एवं अन्य में दिनांक 24.01.2025 को पारित आदेश के अनुपालन में मा0 अधिकरण में रिस्पॉन्स/रिप्लाई दाखिल किये जाने हेतु आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

09.04.2025

(दीपक कुमार)
जे0आर0एफ0

9/4/2025

(राजेन्द्र प्रसाद)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त–4) महोदय।

ग्राम– नौशहरा, तहसील– शिकोहाबाद, जनपद– फिरोजाबाद के विस्फोट स्थल का दिनांक– 28.03.2025 को लिया गया फोटोग्राफ्स